### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 204 OF 2016

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

Aravali Power Company Pvt. Ltd. Versus Haryana Power Purchase Centre & Ors.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G. Ramachandran Ms. Anushree Bardhan	
Counsel for the Respondent(s)	:	Ms. Ranjana Roy Gowai Mr. Rohan Gupta for R-2	
		Mr. R.B. Sharma for R-3	

# <u>ORDER</u>

1. The learned counsel appearing for the Respondent Nos. 2 & 3 submitted that, they have already filed their respective relies in this matter.

2. The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that, he may kindly be granted four weeks time to file his rejoinder to the replies filed by the learned counsel appearing for the Respondent Nos. 2 & 3.

3. The learned counsel appearing for both the parties have submitted that, this matter may kindly be posted for hearing.

4. Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

5. The learned counsel appearing for the Appellant may file his rejoinder to the replies filed by the learned counsel appearing for the Respondent No.2 & 3 by 25.05.2018, after duly serving copy on the other side.

6. List this matter for hearing on <u>25.07.2018</u>, as requested, and agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

pr/vt